IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'G: NEW DELHI
(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER

ITA Nos.1467 & 1468/Del/2017
Assessment Years : 2011-12 & 2012-13

Sunil Singh, **C/o-Pratap Vikram & Associates,** **Chartered Accountants,** **212-213, Rajender Jaina Tower-I, Wazirpur Commercial Complex,** **Delhi-110052,** **PAN-ANRPS4309J**	**Vs. ACIT,** **Circle-52(1),** **New Delhi-110002**
(Appellant)	**(Respondent)**

Appellant by	:	Sh. Pratap Gupta, CA
Respondent by	:	Sh. Prakash Dubey, Sr. DR

Date of hearing	:	25.03.2021
Date of pronouncement	:	25.03.2021

ORDER

PER BENCH :

These appeals filed by the assessee are directed against the order of the learned CIT(A)-18, New Delhi, relating to Assessment Years 2011-12 & 2012-13, respectively. For the sake of convenience, both appeals were heard together and are being disposed of by this consolidated order.

2. The learned counsel for the assessee, vide its letter, received through e-mail, dated 24.03.2021, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating

to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was pronounced in the open court in presence of the both the parties on conclusion of Virtual Hearing on 25th March, 2021.

Sd/-	**Sd/-**
(SUDHANSHU SRIVASTAVA) **JUDICIAL MEMBER**	**(R.K. PANDA)** **ACCOUNTANT MEMBER**

Delhi/Dated- 25.03.2021
Shekhar

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi